

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI**

O.A No. 178 of 2023

Between

Cuddalore District Growth of Consumer  
Protection Society,

Rep. by its General Secretary K.S.Sethu,  
No.66, 4<sup>th</sup> Street, Thiruppanampakkam,  
Kalaiyur Post, Cuddalore Taluk & District.

..Applicant

-Vs-

The District Collector,  
Gundusalai Road, Alpet,  
Manjakuppam, Cuddalore – 607 001  
& 7 Others.

..Respondents

**REPLY AFFIDAVIT FILED 8<sup>TH</sup> RESPONDENT WITH ANNEXURE**

S.No	Date	Description	Page No.
1	04/02/2024	Reply Affidavit of 8 <sup>th</sup> Respondent	1
2	12/12/2022	No Objection Certificate issued by Fire Service Department (with translated version)	6
3	13/12/2022	No Objection Certificate issued by Water Resource Department (with translated version)	9
4	27/02/2023	No Objection Certificate issued by the Highways Department (with translated version)	14
5	06/07/2023	Report of the Tahsildar, Cuddalore (with translated version)	19
6	04/08/2023	Proceedings of the Pollution Control Board	23
7	24/08/2023	No Objection Certificate issued by the District Collector	25
8	31/10/2023	Invoice raised by the IOCL	29

It is certified that the above documents are true copies of the originals.

Dated at Chennai this the 4<sup>th</sup> day of February 2024.



**M/S M. MUTHAPPAN**

**COUNSEL FOR THE 8<sup>TH</sup> RESPONDENT**

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTERN ZONE  
AT CHENNAI

O.A. No 178 of 2023

Cuddalore District Growth of Consumer  
Protection Society, rep. by its  
General Secretary, K.S.Sethu,  
No.66, 4<sup>th</sup> Street, Thiruppanampakkam,  
Kalaiyur Post, Cuddalore Taluk & District

:: Applicant

Vs

1. The District Collector  
Gundusalai Road, Alpet,  
Manjakuppam, Cuddalore 607001
2. The Revenue Divisional Officer,  
Cuddalore Division,  
Cuddalore 607001
3. The Tamil Nadu Pollution Control Board,  
Rep. by its Joint Commissioner,  
No.25, Developed Plots, Thuvakudy  
Trichy.620015.
4. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Plot No.A-3, SIPCOT Industrial Complex  
Kudikadu, Cuddalore 607005.
5. The District Officer,  
Fire and Rescue Services  
Cuddalore.
6. The Tahsildhar,  
Cuddalore Taluk,  
Beach Road, Cuddalore 607001.



7. Indian Oil Corporation Limited,  
Rep. by its Divisional Manager,  
Trichy Divisional office,  
Triveni 3<sup>rd</sup> floor, B-35, Shastri Road,  
Thillai Nagar, Trichy 620018.

8. Azhganathan  
S/o.Krishnamoorthy  
No.1, Azhgappa Nagar, Manjakuppam  
Cuddalore 607 001.

:: Respondents.

**REPLY AFFIDAVIT FILED BY 8<sup>th</sup> RESPONDENT**

I, Azhganathan, son of Krishnamoorthy, Hindu, aged about 58 years, residing at No.1, Azhagapa Nagar, Manjakuppam, Cuddalore 607101 now come down to Chennai do hereby solemnly affirm and sincerely state as follows:

1. I state that I am the 8<sup>th</sup> respondent herein and as such I am well acquainted with the facts of the case.

2. I have read the Memorandum of Application filed by the applicant and I do not admit any of the allegations contained therein except those that are specifically admitted herein..

3. I submit that the Oil Company, the 7<sup>th</sup> respondent herein inviting application to establish retail outlet of petrol bunk within 5 KM from Thirupapulliyur in S.H.138 ( Karaiyera Vittakuppam) in Cuddalore Revenue District. As per the notification of the Oil Company, the location of the retail outlet would be situated in SH.138 within 5 Km from

Thirupapulliyur. I have applied for the said area by obtaining lease from the 3<sup>rd</sup> party comprised in Survey No.2241/4 Ward No.7, Block No.38 of Thirupappuliyur Village, Cuddalore Taluk and District. Most of the lands situated in the SH 138 are belonged to temple (temple under the control of H.R. & C.E.) and only few lands alone with the private individuals. Hence I have obtained this land for lease from private individuals and applied for the Dealership of petrol bunk under OBC category. There is no petrol bunk in and around 8 Kilometers of this area. Hence the Oil Company for the need of public in that locality intent to establish retail outlet in that area.

4. I state that I was selected and after due inspection of the site, the Oil Company permitted to proceed to establish the petrol bunk. As per the provisions of the petroleum Rules, No Objection Certificates are to be obtained from the Fire Service Department, Tamil Nadu Pollution Control Board and District Collector. The Tamil Nadu Pollution Control Board has issued a consent letter dated 04.08.2023 taking into consideration of the guidelines issued by the Central Pollution Control Board pursuant to the direction issued by the Hon'ble National Green Tribunal in O.A.No. 86 of 2019 dated 18.01.2019. In the said letter it has been clearly stated that the distance between the school building and proposed retail out let dispensing unit location is 39 meters and from the



4

School gate it is 33 meters. Hence there is no impediment to establish the retail outlet in the proposed site.

5. With regard to the averments stated in paragraph 9 of the application are denied as incorrect. The distance between the proposed petrol bunk and the school building would be 39 meters, the said distance is within the parameter of guidelines issued by the Central Pollution Control Board (CPCB).

6. With regards to the averments stated in paragraph 7 of the application, it is submitted that all the statutory authority are strictly followed the guidelines issued by the Central Pollution Control Board (CPCB).

7. The averments stated in paragraph 8 of the application are denied as incorrect. The applicant shall strict proof of same. The entire episode is made under the instigation of one Mr.Purushothuman Naidu who had applied for petrol bunk retail outlet for the location within Cuddalore Corporation limit, the site identified by him is within 60 meters from this respondent's location. His application was rejected by the Oil Company. He was directed to opt for alternative sites. On that motive only the said Purushothuman Naidu instructed the applicant and file the present O.A. with frivolous grounds.



8. With regards to averments stated in the grounds of application, it is submitted that all the statutory Authorities have inspected the location and issued No Objection Certificates by imposing various conditions by strictly following the guidelines issued by the Central Pollution Control Board. As per the guidelines 30 meters distance is sufficient between the School and petrol bunk retail outlet. In the present locality there is no petrol bunk in and around 8 kilometers from this location. The Oil Company issued notification to establish the petrol bunk outlet in this locality for the need of public. Furthermore most of the lands in SH.138 are owned by the temple authority and very few lands are available from the private individuals. Hence this respondent constraint to identify this location by obtaining lease from the owner of the land and there is no other alternative land is available in SH.138. The petrol bunk also commissioned on 31.10.2023.

It is therefore prayed that this Hon'ble Court may be pleased to dismiss the above Original Application and thus render justice.

Solemnly affirmed at Chennai  
On this the 4<sup>th</sup> day of February  
2024 and signed his name in  
My presence.



Before me,

H. Vign 28/2/2018

Advocate, Chennai.

# தமிழ்நாடு தீயணைப்பு(ம)மீட்புப்பணித் துறை

படிவம் - 41

(ஆணை எண்.250 - (3))

6

ந.க.எண்.15098/ஆ2/2022

நாள்.13.12.2022

மாவட்ட அலுவலர் அலுவலகம்

தீயணைப்பு(ம)மீட்புப்பணித் துறை,

கடலூர் மாவட்டம்,

கடலூர் - 607 001

## தடையின்மைச் சான்றிதழ்

பொருள்: தீ இன்னல்களுக்கு உள்ளாகக்கூடிய காரியங்களுக்காக இடங்களையும் வணிகங்களையும் பயன்படுத்துதல் தடையின்மைச் சான்றிதழ் அளிப்பது - தொடர்பாக.

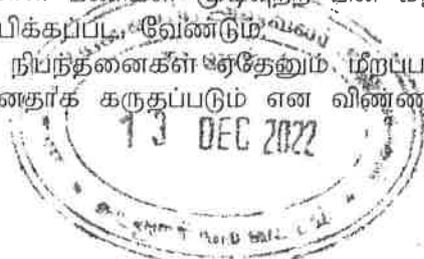
பார்வை: 1)10.11.2022 நாளிட்ட கடலூர் மாவட்ட வருவாய் அலுவலர்(பொ) கடிதம் எண்.C1/338526/2022  
2)கடலூர் உதவிமாவட்டஅலுவலர் ஆய்வு அறிக்கை நாள்.12.12.2022

\*\*\*\*\*

Survey.No.2241/4, Ward No.3, Block No.58, Thirupapuliur(Village) Cuddalore Taluk & District என்ற முகவரியில் Indian Oil Corporation Petrol bunk புதியதாக அமைக்கப்படவுள்ள இடத்தினை 07.12.2022 அன்று கடலூர் உதவிமாவட்டஅலுவலர், திரு.G.ஆறுமுகம் என்பவரால் ஆய்வு செய்யப்பட்டது. ஆய்வு செய்யப்பட்ட இடத்தில் Indian Oil Corporation சார்பாக Class A-20 KL and Class B-20 KL பெட்ரோலியப் பொருள் தரைகீழ் தொட்டியில் சேமித்து விற்பனை செய்வதற்கு தீயணைப்பு(ம)மீட்புப்பணித் துறை நோக்கிலிருந்து யாதொரு தடையும் இல்லை என தெரிவித்து கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு அனுமதி வழங்கப்படுகிறது.

## நிபந்தனைகள்

1. சம்மந்தப்பட்ட இதர துறையினரிடமிருந்து தேவையான உரிமம் பெறப்பட வேண்டும்.
2. நுரை தீயணைப்பு கருவி (Trolley Mounted)50 Kg -1 No பொருத்தப்பட வேண்டும்.
3. ஒவ்வொரு பம்பிற்கும் 2 No 9 Kg DCP வகை தீயணைப்பான்கள் பொருத்தப்பட வேண்டும்
4. ஒவ்வொரு பம்பிற்கும் 4 வாளிகள் மணல் நிரப்பி பொருத்திவைக்கப்பட வேண்டும்
5. மின்சாதனங்களுக்கு Automatic Fire Suppression System மற்றும் Earthing பொருத்தப்பட வேண்டும்.
6. தீயணைப்பு பணிக்கென குறைந்த பட்சம் ஒரு மணி நேரத்திற்காவது தண்ணீர் பயன்படுத்த கூடிய அளவு தண்ணீரை தொட்டியில் சேமித்து வைத்திருக்க
7. புகைப்பிடிக்காதீர் என்ற அறிவிப்பு பலகைகள் அமைக்கப்பட வேண்டும்.
8. பணிபுரியும் பணியாளர்கள் அனைவரும் தீ தடுப்பு பயிற்சி பெற்றிருக்க வேண்டும்.
9. தீ பாதுகாப்பு சாதனங்கள் நல்ல முறையில் எந்த நேரமும் உபயோகிக்கத்தக்க நிலையில் வைத்து பராமரிக்க படவேண்டும்.
10. கட்டுமான பணிகள் முடிவற்ற பின் மறு ஆய்வு மேற்கொள்ள ஏதுவாக அறிக்கை சமர்ப்பிக்கப்பட வேண்டும்.
11. இந்த நிபந்தனைகள் ஏதேனும் மீறப்பட்டால் தடையின்மை சான்று தானாக ரத்தானதாக கருதப்படும் என விண்ணப்பதாரருக்கு தெரிவிக்கப்படுகிறது.



பெறுநர் - மாவட்ட வருவாய் அலுவலர்(பொ)  
கடலூர் மாவட்டம், கடலூர்.

மாவட்ட அலுவலர்  
தீயணைப்பு(ம)மீட்புப்பணித் துறை  
கடலூர் மாவட்டம்  
கடலூர்



**TRANSLATED VERSION**

**TAMILNADU FIRE AND RESCUE SERVICE DEPARTMENT.  
FORM 41  
(G.O.No.250-3)**

Na.Ka.No.15098/B2/2022  
date: 13.12.2022

Office of the District Officer,  
Fire and Rescue Service Dept.  
Cuddalore District,  
Cuddalore 607001.

**NO OBJECTION CERTIFICATE**

Sub: Issue of No objection certificate for Places and commercial buildings where fire combustible – regarding.

Ref: 1. Letter of District Revenue Officer, (G) No.C1/338526/2022 dated 10.11.2022

2. Asst. District Officer, Cuddalore inspection report dated 12.12.2022.

-----

On 07.12.2022 Mr.G.Arumugam, Assistant District Officer of Cuddalore inspected the proposed new Indian Oil Corporation Petrol Bunk site comprised in S.No.2241/4, Ward No.3, Block No.58, Thirupapuliyur (Village) Cuddalore Taluk and District. The fire and rescue service department is hereby issued no objection certificate and permitted to establish on behalf of Indian Oil Corporation to store class A 20000 Liters and class B-20KL liters of Petroleum products in a tank under the earth in the inspected site with the following conditions:

Conditions:

1. Shall obtained necessary license from other departments.
2. One 50 Kg Foam Extinguisher instrument (trolley mounted) shall be fitted.

3. 2 Nos. of 9 KG DCP fire extinguisher instrument shall be fixed in each pump.
4. 4 Buckets filled with sand shall be fitted in each pump.
5. Automatic fire suppression system and earthing shall be fixed in all electrical equipments.
6. Store the water in a tank to extinguish the fire atleast for 1 hour.
7. No smoking board shall be affixed.
8. All the employees shall be trained with fire safety measures.
9. The Fire Extinguisher to be maintained with good condition to use at all times.
10. After completion of construction shall submit report to enable for reinspection.
11. It is informed to the applicant that if any one of the condition is violated the no objection certificate shall stand cancelled automatically.

Sd. X x x  
District Officer,  
Fire and Rescue Service Dept.  
Cuddalore District,  
Cuddalore

To  
The District Revenue Officer (G)  
Cuddalore District,  
Cuddalore.

தமிழ்நாடு அரசு  
நீர்வளத்துறை

9

அனுப்புநர்-  
பொறி. S அருணகிரி, எம்.இ., எம்.பி.ஏ.,  
செயற்பொறியாளர், நீ.வ.து.,  
வெள்ளாறு வடிநில கோட்டம்,  
விருத்தாசலம் -606001.

பெறுநர்:-  
மாவட்ட வருவாய் அலுவலர்,  
மாவட்ட ஆட்சியர் அலுவலகம்,  
கடலூர்.

கடித எண். /வபி/இவஅ.3 /கோ.41(C)/2022/நாள். 13.12.2022

அய்யா,

பொருள் : தடையில்லா சான்று - கடலூர் மாவட்டம், கடலூர் வட்டம், திருப்பாதிரிப்புலியூர் புல  
எண்.2241/4 வார்டு எண்.3, பிளாக் எண்.58 என்ற முகவரியில் IOCL நிறுவனம்  
சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனைசெய்ய  
தடையின்மைச் சான்று கோரியது - நிபந்தனைகளுடன் பரிந்துரை அளித்தல் -  
தொடர்பாக.

பார்வை : 1) மாவட்ட வருவாய் அலுவலர் (பொ), மாவட்ட ஆட்சியர் அலுவலகம், கடலூர்  
அவர்களின் கடித எண்.ந.க.சி.1/338526/2022/நாள்.10.11.2022.

2) உதவி செயற்பொறியாளர், பொபது., வெள்ளாறு வடிநில கோட்டம், கடலூர்  
அவர்களின் கடித எண்.கோ.51/உசெபொ(க)/2022/நாள்.09.12.2022.

\*\*\*\*\*

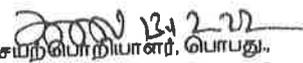
பார்வை (1)-ல் கண்டுள்ள கடிதத்தில் கடலூர் மாவட்டம், கடலூர் வட்டம், திருப்பாதிரிப்புலியூர்  
கிராம புல எண். 2241/4 - என்ற முகவரியில் Indian Oil Corporation Ltd நிறுவனத்தின் சார்பாக "ஏ"  
கிளாஸ் 20000 லிட்டர் மற்றும் "பி" 20000 லிட்டர் பெட்ரோலிய பொருட்களை இருப்பு வைத்து  
விற்பனை செய்ய தடையில்லாச் சான்று கோரப்பட்டுள்ளதை தொடர்ந்து கீழ்க்காணுமாறு  
இத்துறையின் பரிந்துரையை அனுப்பி வைக்கப்படுகிறது.

மேற்கண்ட தளத்தினை உதவி செயற்பொறியாளர், நீ.வ.து., வெள்ளாறு வடிநில உபகோட்டம்,  
நீஆது., கடலூர் அவர்கள் தள ஆய்வு செய்து பரிந்துரை செய்ததன் அடிப்படையில் கடலூர் மாவட்டம்,  
கடலூர் வட்டம், திருப்பாதிரிப்புலியூர் புல எண். 2241/4 வார்டு எண்.3 பிளாக் எண்.58-ல் உள்ள  
தளத்தின் எல்லைக்குள் நீர்வளத்துறைக்குச் சொந்தமான வாய்க்கால்கள் எனவயுமில்லை. மனுதாரர்  
பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய உள்ள இடத்திற்கு வடக்கு பகுதியில்  
கடலூர் மாநகராட்சிக்குச் சொந்தமான அப்பர் குளம் வரத்து வாய்க்கால் 90 மீட்டர் தொலைவில்  
உள்ளது. மேலும், மழைக்காலங்களில் நெடுஞ்சாலையை ஒட்டியுள்ள பகுதியில் வரும் தண்ணீர்  
வடிய ஏதுவாக சிறு பாலம் ஒன்று அமைத்து கீழ்க்கண்ட நிபந்தனைகளுடன் பெட்ரோலிய  
பொருட்களை இருப்பு வைத்து விற்பனை செய்ய தடையின்மை சான்று வழங்கலாம் பார்வையில்  
காணும் உதவி செயற்பொறியாளர், கடலூர் அவர்களின் கடிதத்தில் பரிந்துரை செய்ததின்  
அடிப்படையில் தடையின்மை சான்று வழங்கலாம் என பரிந்துரை செய்யப்படுகிறது. இந்த  
பரிந்துரையானது கடலூர் மாவட்டம், கடலூர் வட்டம், திருப்பாதிரிப்புலியூர் புல எண். 2241/4 வார்டு  
எண்.58-க்கு மட்டுமே பொருந்தும்.

(கு.பி.பா)

- 1) இந்த பரிந்துரை கடலூர் மாவட்டம், கடலூர் வட்டம், திருப்பாதிரிப்புலியூர் புல எண். 2241/4 வார்டு எண்.3 பிளாக் எண்.58-க்கு மட்டுமே பொருந்தும் என தெரிவிக்கப்பட வேண்டும்.
- 2) மேற்கண்ட புல எண்ணிற்கும் நெடுஞ்சாலைக்கும் இடையே கீழ் குறிப்பிட்ட அளவில் அதிகப்படியான வெள்ளக்காலங்களில் வெள்ளநீர் வடிய வடிகால் வசதி அமைக்க சிறுபாலம் கட்டப்பட வேண்டும் என தெரிவிக்கப்பட வேண்டும்
- 3) புல எண். 2241/4 வார்டு எண்.3 பிளாக் எண்.58-க்கும் நெடுஞ்சாலைக்கும் இடையில் செல்லும் பகுதியில் வடிகால் மழைநீர் வடிய ஏதுவாக ஆர்.சி.சி சிறுபாலம் குறைந்த பட்சம் 1.00 மீட்டர் அகலத்திற்கும் 1.00 உயரத்திற்கும் முழு நீளத்திற்கும் அவர்களுடைய சொந்த செலவில் கட்டிக்கொள்ள வேண்டும். இடைப்பட்ட பகுதியில் வாய்க்கால் மூடப்படக்கூடாது என தெரிவிக்கப்பட வேண்டும்.
- 4) கட்டப்படவிருக்கும் பாலத்தின் தரைமட்டம் மற்ற பகுதியின் வாய்க்காலின் தரைமட்டத்திற்கு இணையாக கட்டப்பட வேண்டும் என தெரிவிக்கப்பட வேண்டும்.
- 5) இப்பகுதியில் உள்ள மழைநீர் வடிகால் பகுதியில் எவ்வித தடுப்போ அல்லது நிரந்தர கட்டுமானப் பணிகளோ இல்லாதவாறு பணி செய்ய வேண்டும் என தெரிவிக்கப்பட வேண்டும்.
- 6) வடிகால் போக்கிற்கு இடையூறு இருக்கும் என இத்துறை கருதினால் தற்போது தரப்படும் அனுமதி எவ்வித முன்னறிவிப்புமின்றி இரத்து செய்யப்படும் என தெரிவிக்கப்பட வேண்டும்.
- 7) வெள்ளக்காலங்களில் வெள்ளநீர் வடிய வடிகால் வசதியினை நிறுவனத்தின் சொந்த செலவிலேயே செய்து தர வேண்டும் என தெரிவிக்கப்பட வேண்டும்.
- 8) இவ்வனுமதி வழங்குவதாலேயே மேற்குறிப்பிட்ட கடலூர் மாவட்டம், கடலூர் வட்டம், திருப்பாதிரிப்புலியூர் புல எண். 2241/4 வார்டு எண்.3 பிளாக் எண்.58-க்கு அருகிலுள்ள பகுதி விண்ணப்பதாரருக்கு சுய பாத்தியதை உள்ளதாக எண்ணி உரிமை கோரக்கூடாது.
- 9) எவ்வித காரணத்தை கொண்டும் பெட்ரோலிய கழிவு நீரையோ அல்லது கழிவுப் பொருட்களையோ மழைநீர் வடிகால் வாய்க்காலில் விடக்கூடாது என தெரிவிக்கப்பட வேண்டும்.
- 10) எதிர்வரும் காலங்களில் நீர்வளத்துறைக்கு தேவைப்படும் போது மற்றும் இப்பகுதியில் ஏதேனும் மாற்றம் செய்ய முற்படும்போது மறுப்பு ஏதும் தெரிவிக்கக்கூடாது என தெரிவிக்கப்பட வேண்டும்.
- 11) மேற்காணும் தளம் சாலையின் மட்டத்திற்கு கீழே உள்ளதால் கடினமண் கொட்டி சாலை மட்டத்திற்கு மேல் 2" அடி உயர்த்திட வேண்டும் என தெரிவிக்கப்பட வேண்டும்.

மேற்காணும் நிபந்தனைகளை மீறும் பட்சத்தில் எவ்வித முன்னறிவிப்புமின்றி இந்த அனுமதியை ரத்து செய்யப்படும் எனவும் தெரிவிக்கப்படுகிறது.

  
செயற்பொறிப்பாளர், பொப்பது,  
வெள்ளாறு வடிநில கோட்டம், நீவது,  
விருத்தாசலம்-606 001.

UgAA  
13.12.22

9  
13/12/22

**TRANSLATED VERSION****GOVERNMENT OF TAMILNADU  
WATER RESOURCES DEPARTMENT**

From  
S.Arunagiri, M.E.M.B.A.  
Executive Engineer (WRD)  
Vellaru Basin Division,  
Viruthachalam 606001.  
To  
The District Revenue Officer,  
Collectorate,  
Cuddalore

Letter No. /Va.Pi/E.Va.A3/K041(c) / 2022 date: 13.12.2022

----

Sir,

Sub: No objection certificate – no objection certificate for stock and sale of petroleum products at T.S.No.2241/4 Ward No.3, Block No.58, Thirupapuliur, Cuddalore Taluk and District by IOCL – recommended with conditions – reg.

Ref: 1. Letter R.C.No.C1/338526/2022 of the District Revenue Officer, Cuddalore dated 10.11.2022.

2. Letter No. KO.51/A.E.(G)(Ka)/2022 dated 9.12.2022 issued by the Assistant Executive Engineer (PWD), Vellaru Basin Division, Cuddalore

-----

In accordance with the request 1<sup>st</sup> cited reference, in connection with the issuance of no objection certificate for stock and sales of 'A' class 20,000 liters and 'B' class 20000 petroleum products at T.S/.No. 2241/4, Thirupapuliur Village, Cuddalore Taluk and District on behalf of Indian Oil Corporation, this department's recommendations is sent as below:

On the basis of the recommendation made by the Asst. Executive Engineer W.R.D., Vellaru Basin Sub Division, W.R.D. Cuddalore after conducting field inspection, there is no channels belonging to water resources department at T.S.No.2241/4, Ward No.3, Block No.53, Thirupapuliyur, Cuddalore Taluk and District. There is feeding channel 90 meters away for the Appakulam belonging to Cuddalore Municipality Corporation. The Asst. Executive Engineer, Cuddalore has recommended in the reference cited that no objection certificate may be issued with the condition that a bridge shall be constructed so as to flow the rain water during rainy season and also subject to the following conditions. This recommendation is applicable only to T.S.No.2241/4 Ward No.58, Thirupapuliyur, Cuddalore taluk and District.

1. It shall be informed that this recommendation is applicable only to T.S.No.2241/4, Thirupapuliyur, Cuddalore Taluk and District.

2. Small bridge in dimensions prescribed below to be constructed between the Highway and the above said survey number, so that the excess rain water during floods can easily flow.

3. It shall be informed that the bridge at least 1.00 meter breadth and 1.00 meter height to the full length in between T.S.No.2241/4, Ward No.3, Block No.58 an the Highway at their expense. The canal shall not be closed.

4. It shall be informed that the ground level of the bridge to be built, shall be parallel to the ground level of the canal.

5. Work should be done without any obstruction or permanent construction work in rainwater drainage area.

6. It shall be informed that if this department considers that there is hindrance to the flood, this permission will be cancelled without prior notice.

7. During the period of heavy floods, the applicant has to build drainage system for the free flow of flood water with their own cost.

8. No claim shall be made that the petitioner has rights over the adjacent area of T.S.No. 2241/4, ward No.3, Block No.58, Thirupapuliyhur, Cuddalore Taluk and District based on this permission.

9. Should not leave the petroleum waste water or other wastes in the rain water drain.

10. It shall be informed that the Applicant shall not object when this department makes any changes or the place required for this department in future.

11. Since, the above site is below the level of the road, the hard soil should be raised 2' feet above the level of the road.

It is informed that if the above conditions are violated, this permission shall be cancelled without prior notice.

Sd/x x x  
EE. PWD, Viruthachalam  
Vellur Basin Division.

அனுப்புநர்  
திரு.ப.பரந்தாமன், எம்.டெக், எம்.ஐ.இ.,  
கோட்டப் பொறியாளர் (நெ)  
கட்டுமானம் மற்றும் பராமரிப்பு,  
கடலூர்.

பெறுநர்  
மாவட்ட வருவாய் அலுவலர் (பொ),  
மாவட்ட ஆட்சியர் அலுவலகம்,  
கடலூர்.

திருவள்ளூர் ஆண்டு 2053 சுபகிருது வருடம் மாசி மாதம் 15-ஆம் நாள்  
க.எண்.2958/2022/இவஅ-1/நாள்: 27.02.2023.

ஐயா,

பொருள்: கடலூர் (நெ) க(ம)ப, கோட்டம் - கடலூர் மாவட்டம் - கடலூர் மாவட்டம் மற்றும் வட்டம், திருப்பாபுலியூர் என்ற முகவரியில் புல எண்.2241/4 Ward No.3, Block No.58-இல் இந்தியன் ஆயில் கார்பரேஷன் லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைக்க தடையின்மை சான்று கோரியது - தற்காலிக தடையின்மை சான்று வழங்குவது - தொடர்பாக.

- பார்வை: 1) அரசாணை எண்.25/நெடுஞ்சாலை மற்றும் சிறுதுறைமுகங்கள் துறை (HN-2) நாள்: 24.02.2022.
- 2) மாவட்ட வருவாய் அலுவலர் (பொ), மாவட்ட ஆட்சியர் அலுவலகம், கடலூர் அவர்களின் ந.க.சி1/338526/2022, நாள்:10.11.2022.
- 3) உதவிக் கோட்டப்பொறியாளர் (நெ) க(ம)ப, கடலூர் அவர்களின் க.எண்.763/இவஅ/2022/நாள்: 01.12.2022.

=====

பார்வை (2)-இல் காணும் மாவட்ட வருவாய் அலுவலர், கடலூர் அவர்களின் கடிதத்தில் கடலூர் மாவட்டம் மற்றும் வட்டம், திருப்பாபுலியூர் என்ற முகவரியில் புல எண்.2241/4 Ward No.3, Block No.58-இல் என்ற முகவரியில் இந்தியன் ஆயில் கார்பரேஷன் லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய தடையின்மை சான்று வழங்க அறிக்கை கோரப்பட்டுள்ளது. மேற்படி குறிப்பிட்டுள்ள சாலையானது கடலூர் கோட்ட கட்டுப்பாட்டில் உள்ள கடலூர் (நெ) க(ம)ப, உட்கோட்ட பராமரிப்பில் உள்ள மாநில நெடுஞ்சாலையான சிறைக்குன்று - வெள்ளக்கரை - குமளங்குளம் சாலை (மா.நெ-138) கி.மீ.2/4-இல் சாலையின் வலது புறம் அமையப்பெற்றுள்ளது. இச்சாலையில் மேற்படி நிறுவனம் பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனை செய்து கொள்ள இத்துறையின் தற்காலிக தடையின்மை சான்று கீழ்க்கண்ட நிபந்தனைகளுடன் வழங்கப்படுகிறது.

1. மனுதாரர் பெட்ரோலிய பொருட்கள் இருப்பு வைக்க அனுமதி கோரும் பகுதியானது கடலூர் (நெ) க(ம)ப, உட்கோட்ட பராமரிப்பில் உள்ள மாநில நெடுஞ்சாலையான சிறைக்குன்று - வெள்ளக்கரை - குமளங்குளம் சாலை (மா.நெ-138) கி.மீ.2/4-இல் சாலையின் வலது புறம் அமையப்பெற்றுள்ளது.
2. மனுதாரர் தன்னுடைய சொந்த இடத்தில் மட்டுமே கட்டுமானப்பணிகள் மேற்கொள்ளப்பட வேண்டும்.
3. நெடுஞ்சாலைத்துறை எல்லையில் இருந்து 10.50 மீட்டருக்கு அப்பால் கட்டுமான பணிகள் மேற்கொள்ள வேண்டும்.
4. மனுதாரர் IRC-12-2009 மற்றும் 2016-இல் சாலை ஓரங்களில் பெட்ரோல் நிலையம் அமைப்பதற்காக குறிப்பிட்டுள்ள விதிமுறைகளின்படியும் மற்றும் Access Layout உள்ள விதிமுறைகளின்படி பெட்ரோல் நிலையம் அமைப்பதற்கான தள அமைப்பு மேற்கொள்ளப்படவேண்டும்.

5. அணுகு சாலை அமைக்கும்போது அணுகு சாலையின் மட்டம் தற்போதைய சாலை மட்டத்தைவிட சுமார் 30 செ.மீ தாழ்வாக அமையப்பெற வேண்டும்.
6. அணுகு சாலை அமைக்கும்போது மழைநீர் கடந்து செல்ல தேவையான கான்கிரீட்டாலான சிறுபாலம் அமைக்கப்பட வேண்டும். குழாய்பாலம் கட்ட அனுமதிக்கப்படமாட்டாது. மனுதாரர் தன்னுடைய சொந்த செலவில் அமைத்துக் கொள்ள உதவிக்கோட்டப்பொறியாளர் (நெ) க(ம)ப, கடலூர் அவர்களின் அனுமதியை பெற்று பின்னர் கட்டுமான பணியினை துவக்க வேண்டும்.
7. மேற்படி பெட்ரோல் பங்க் அமைவிடம் சாலை ஒடுதளத்தில் அருகே எவ்வித போக்குவரத்து தடைகள் ஏற்படுத்தக்கூடாது என்றும் மாறாக சாலை ஒடுதளத்தில் போக்குவரத்தில் இடையூறுகள் ஏற்படுமாயின் நெடுஞ்சாலைத்துறையால் வழங்கப்படும் தடையின்மை சான்று ரத்து செய்யப்பட்டு உரிய நடவடிக்கை மேற்கொள்ளப்படும்.
8. நெடுஞ்சாலைத்துறை சாலை சார்ந்த நிலப்பகுதிகளில் பிற துறைகள் மூலம் அமைக்கப்பட்டிருக்கும் தொலைபேசி கேபிள்கள், குடிநீர் குழாய்கள் மற்றும் இதர அமைப்புகள் மூலம் நிறுவப்படும் பொருட்களுக்கும், நெடுஞ்சாலைத்துறை சாலை சார்ந்த சாலைப்பகுதிகளில் எவ்வித சேதங்களும் ஏற்படுத்தக்கூடாது.
9. மேற்படி நிறுவனத்தின் மூலம் நெடுஞ்சாலைத்துறை சாலை மற்றும் சாலை சார்ந்த சாலை புறம்போக்கு பகுதிகளில் எந்தவித நிரந்தர கட்டுமானங்களும் அமைக்கப்படக்கூடாது.
10. மேற்படி நிறுவனத்தின் அருகில் செல்லும் நெடுஞ்சாலைகளில் சாலையின் தரம் உயர்த்த பிரேரணைகள் உயர் அலுவலருக்கு பரிந்துரை செய்யப்படும்போது சாலை விரிவாக்க பணிகளுக்கு தேவைப்படும் நிலப்பகுதிகளை அரசு நிர்ணயிக்கும் விலைக்கு தருவதற்கு தனியாரின் ஆட்சேபனையின்மை சான்று அளிக்கப்பட வேண்டும்.
11. மேற்படி இடத்தில் பெட்ரோல் சில்லரை விற்பனை நிலையம் இருப்பதற்கான அறிவிப்பு பலகை, எச்சரிக்கை பலகை மற்றும் நெடுஞ்சாலைத்துறை பொறியாளர்களால் தெரிவிக்கப்படும் சாலை உபகரணங்கள் பொருத்த வேண்டும்.
12. இத்தடையின்மை சான்று முற்றிலும் தற்காலிமானது இதன்பேரில் உரிமைதாரரோ அல்லது அவரைச் சார்ந்தவர்களோ எவ்வித உரிமையும் கொள்ளக்கூடாது என்ற நிபந்தனைகளுடன் தடையின்மை சான்று வழங்கலாம் என்பதை கனிவுடன் தெரிவித்துக்கொள்கிறேன்.

கோட்டப்பொறியாளர் (நெ)  
க(ம)ப, கடலூர்.

படி: உதவிக்கோட்டப்பொறியாளர் (நெ) க(ம)ப, கடலூர்.  
(மேற்குறிப்பிட்டுள்ள நிபந்தனைகள் பின்பற்றப்படுகின்றனவா என்பதை உறுதி செய்து கொள்ள கேட்டுக்கொள்ளப்படுகிறது.

படி: உதவிப்பொறியாளர் (நெ) க(ம)ப, கடலூர்.

**TRANSLATED VERSION****HIGHWAYS DEPARTMENT**

From  
Thiru. P.Paranthaman, M.Tech., M.I.E.  
Divisional Engineer (H)  
Construction and Maintenance,  
Cuddalore.

To  
The District Revenue Officer (i/c)  
Collectorate, Cuddalore.

Thiruvalluvar Aandu 2053, Subakrithu year, Masi month, 15<sup>th</sup> day.

Letter No.2958/2022/E.Va.A.1/ dated 27.2.2023.

Sir,

Sub: Cuddalore (Highways) Construction and Maintenance Division, Cuddalore District – Cuddalore District and Taluk – No objection certificate requested for stocking petroleum products at T.S.No. 2241/4, Ward No.3, Block No.58, on behalf of Indian Oil Corporation Ltd., Thirupapuliur – issuance of temporary no objection certificate – regarding.

Ref: 1. G.O.Ms.No25 highways and Small Ports (HN-2) Department dated 24.02.2022.  
2. Letter R.C.No.C1/338526/2022 of District Revenue Officer (i/c) dated 10.11.22.  
3. Letter No.763/E.Va.A./2022 of the Asst. Divisional Engineer (H) C&M dated 1.12.2022.

-----

In the letter of District Revenue Officer, Cuddalore 2<sup>nd</sup> cited, report has been called for issuing no objection certificate for stocking and selling of petroleum products on behalf of Indian Oil Corporation at T.S.No.2241/4, Block No.58, Ward No.3, Thirupapuliur, Cuddalore Taluk and District. The above mentioned road is situated in the Siraikundru- Vellakarai-kumalangulam road, on the right side of the (State Highway 138) at 2/4 Km. which is under the

maintenance of Cuddalore (H) C&M Sub division under the control of the Cuddalore Sub Division.

This department has no objection for the issue of temporary No Objection certificate for stock and sale of petroleum product in the above said road subject to the following conditions:-

1. The area for which the petitioner had sought permission for stock and sale of petroleum products is situated on the right side of the Siraikundram-Velakarai-kumalangulam Road (S.H.138) at 2/4 k.m. which is maintained by the Cuddalore (Highway) C&M.

2. The petitioner shall undertake construction work within his own land.

3. The construction shall be made 10.50 metres away from the Highway.

4. The petitioner shall construct the petrol bank as per the Rules stipulated in IRC-12-2009 and 2016 and access layout.

5. The approach road shall be formed 30 cm lower than the existing road.

6. A small concrete bridge shall be constructed across the approach road so that rain water shall flow freely. Permission will not be granted for pipe bridge. The petitioner shall obtain the prior permission of the Assistant Divisional Engineer (H) C&M, Cuddalore before commencing the work at his expenses.

7. The location of the petrol bunk shall not hindrance to the running space of the road and if such hindrances happened necessary action will be

taken to cancel the No Objection Certificate issued by the Highways Department.

8. No damages shall done to the things erected by other departments, such as telephone cables, water pipes in the land belong to Highways Department roads.

9. No permanent structure shall be raised in the roads belong to Highways Department or Highways poramboke lands.

10. The individual shall give no objection certificate for selling his land at the price fixed by the Government, when it is proposed to upgrade the standards of the road or extension of the road.

11. He shall put the equipment prescribed by the Highways Engineers to notify the place of the petrol bunk and caution board.

12. This no objection certificate is purely temporary. It is informed that this temporary no objection certificate may be issued on the condition that the owner or his men shall not claim any right.

Sd/ x x 27.2.2023  
Divisional Engineer (H)  
C&M, Cuddalore.

Copy to:

1) The Assistant Divisional Engineer  
(H) C & M, Cuddalore

(Requested to confirm whether the above conditions are followed)

2) The Assistant Engineer,  
(H) C & M, Cuddalore

அனுப்புநர்  
திரு.ஜெ.விஜய் ஆனந்த்.,  
வருவாய் வட்டாட்சியர்,  
கடலூர்.

பெறுநர்  
மாவட்ட வருவாய் அலுவலர்,  
கடலூர்.

ந.க.ஆ2/ 4015 /2022,நாள்: .07.2023.

அய்யா,

**பொருள்:** தடையின்மை சான்று - பெட்ரோலிய விதிகள் - கடலூர் மாவட்டம் மற்றும் வட்டம் கரையேர விட்டக்குப்பம்(MPL) வார்டு-3 பிளாக்-58 நகரளவை எண்.2241/4, என்ற புலஎண்ணில் Indian Oil Corporation Limited நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைத்து சில்லைரை விற்பனை செய்ய தடையின்மை சான்று கோரியது - விசாரணை அறிக்கை அனுப்பி வைக்கப்பட்டது - மேலறிக்கை அறிக்கை அனுப்புதல் - தொடர்பாக.

**பார்வை:** 1. மாவட்ட வருவாய் அலுவலர் கடலூர் அவர்களின் கடித எண்: ந.க.சி1/338526/2022 நாள்:10.11.2022.  
2.இவ்வலுவலக கடித எண்.ஆ2/4015/2022 நாள்: 12.2022  
3.மாவட்ட வருவாய் அலுவலர் அவர்களின் அறிவுரை நாள்:27.06.2023  
4. வட்டத்துணை ஆய்வாளர் மற்றும் நகர சார் ஆய்வாளர் அறிக்கை நாள்:04.07.2023

-----

கடலூர் மாவட்டம், கடலூர் வட்டம் மற்றும் நகரம் கரையேர விட்டக்குப்பம்(MPL), வார்டு-3, பிளாக்-58, நகரளவை எண்.2241/4, என்ற புலத்தில் Indian Oil Corporation Limited நிறுவனம் அதன் முகவர் திரு. அழகானந்தன் த/பெ கிருஷ்ணமூர்த்தி என்பவர் மூலமாக பெட்ரோலிய விதிகள் படிவம் - IX -ன்படி மூலமாக பெட்ரோலிய பொருட்கள் இருப்பு வைத்து சில்லைரை விற்பனை செய்ய தடையின்மை சான்று கோரி விண்ணப்பித்தது தொடர்பாக சம்மந்தப்பட்ட வருவாய் ஆய்வாளரிடம் விசாரணை அறிக்கை பெற்றும் மேற்படி புலத்தினை புலதணிக்கை செய்து பார்வை 2-ல் காணும் இவ்வலுவலக கடிதம் மூலம் முன்மொழிவு அனுப்பி வைக்கப்பட்டது. இந்நேரவில் மேற்படி இடத்தை மாவட்ட வருவாய் அலுவலர் அவர்களின் புலத்தணிக்கையின் போது மேலறிக்கை கோரப்பட்டதில் மேற்படி இடத்தை நில அளவை பணி மேற்கொண்டும் வட்ட துணை ஆய்வாளரின் அறிக்கை பெற்றும் எனதறிக்கையினை பின்வருமாறு சமர்ப்பிக்கிறேன்.

கடலூர் நகரம் வார்டு-3, பிளாக்-58, நகரளவை எண்.2241/4, ல் 0.0850 ஹெக்டரில் அளவுப்பணி மேற்கொள்ளப்பட்டது மேற்படி பட்டா நிலத்தை சேர்ந்தார் போல் தென்புறம் கிழக்கு மேற்கில் நகரளவை எண்.2229 -ல் சாலை உள்ளது. சாலைக்கு தெற்கில் நகர அளவை எண். 2221 மற்றும் 2222, ஆகியவற்றில் Mount Litra CBSC School உள்ளது.

பள்ளியின் காம்பவுண்ட் சுவற்றிற்கும் மேற்படி பெட்ரோல் பங்க் அமைக்க உரிமை கோரியுள்ள புலத்தின் பட்டாதாரர் திரு.ராமசாமி மகன் ராஜா வின் இடத்திற்கும் (நகரளவை எண்.2241/4) இடையில் கிழக்கு மேற்காக செல்லும் சாலை இத்துடன் இணைக்கப்பட்ட வரைப்படத்தில் "மஞ்சள்" நிற வண்ணம் தீட்டி காட்டுப்பட்டுள்ளது.

20

வரைப்படத்தில் பட்டாதாரர் இடமான (பகுதி) பெட்ரோல் பங்க் அமைக்கப்படும் Violet நிற வண்ணமிட்ட காட்டப்பட்டுள்ளது.

மேலும் பட்டாதாரரின் இடம் நகரளவை எண்.2241/4, ன் தென்புறம் கிழக்கு மேற்கில் 19.2 +17.7 மீட்டர் ( 36.9.மீ) வடபுறம் 14.6மீ, கீழ்புறம் - வடக்கு தெற்காக 31.4மீ, மேற்புறம் 39.0 மீட்டர் ஆக உள்ளது. இதில் ( பட்டா நிலத்தில்) வடபகுதி மட்டும் சுமார் 400 ச.மீட்டர் பகுதியில் பெட்ரோல் பங்க் அமைக்க உரிமை கோரப்பட்டுள்ளது. இது கிழக்கு மேற்காக செல்லும் 12.2 மீ to 14.0 மீட்டர் வடக்கு தெற்கு அகலமுடைய சாலையில் இருந்து பட்டாதாரருடைய நிலத்தில் தென்புறத்தில் 19.0மீ வடக்க தெற்கு நீளத்திற்கும் வடக்காக வடபகுதி மட்டும் Violet நிற வண்ணமிட்டு காட்டப்பட்டுள்ளது. ஆக Mount Litra CBSC School காம்ப்பெளட்டிற்கும் Dispeusing Unit அமைய உள்ள பகுதிக்கும் இடையில் 33 மீட்டர் இடைவெளி உள்ளது என்பதை பணிவுடன் தெரித்துக்கொள்கிறேன்.

இணைப்பு: தொடர்பு ஆவணங்கள்

தங்கள் உண்மையுள்ள,

வருவாய் வட்டாட்சியர்,  
கடலூர்.

8/7/23

TRANSLATED VERSION

From  
J.Vijay Anand  
Tahsildar,  
Cuddalore.

To  
The District Revenue Officer,  
Cuddalore.

R.C. B2/4015/2022 Date: ...7.2023

Sir,

Sub: No Objection Certificate – Petroleum Rules – Cuddalore District and Taluk – No Objection certificate for stock and sales of petroleum products on behalf of Indian Oil Corporation Limited at T.S.No.2241/4, Block No.58 Ward No.3, Karaiyeravittakuppam (MPL) requested – report – submitted – further report sent – Reg.

Ref: 1. Letter R.C.No.C1/338526/2022 of District Revenue Officer, Cuddalore dated 10.11.2022.

2. This office letter No.B2/4015/2022 dated ...12.2022

3. Instructions of District Revenue Officer Cuddalore dated 27.06.2023

4. Report of Deputy Inspector and Sub Inspector of Survey dated 04.07.2023.

----

In connection with the application of Thiru Azhaganandan S/o.Krishnamurthy in Form No. IX under Petroleum Rules as agent of Indian Oil Corporation Limited to issue no objection certificate for stock and retail sales of petroleum products at T.S.No.2241/4 Block No.58, ward No.3, Karaiyeravittakuppam (MPL), Cuddalore Taluk and District has been enquired by the Revenue Inspector and after receiving his report field inspection has been conducted and report has been submitted in the office letter 2<sup>nd</sup> cited. During the field inspection of District Revenue Officer on his instructions, the further report might be submitted after the survey of the field by the Deputy

22

Inspector of Survey and his report has been received and I am now submitting my further report as below:-

Field survey has been conducted for T.S.No.2241/4, extent 0.08.50 Hect., Block No.58, Ward No.3, Cuddalore town on the south side of the above patta land, there is a road running east west in T.S.No.2229 The Mount Litra CBSE School is located on the south of the above said road at T.S.Nos. 2221 and 2222. The road running in between the compound wall of the above said school and the patta land of this Raja S/o.Ramasamy, where in establishing of petrol bunk is shown in yellow colour in the sketch attached to this letter and the portion proposed for setting up petrol bunk is shown in violet colour in that sketch.

The land belong to the pattadar in T.S.No.2241/4, admeasuring on the south 19.2 + 17.7 Meters (36.9meters) running east west on the east 31.4 meters running north south and on the west 39.0. meters. In this, the portion applied for the proposed for setting up petrol bunk is (in patta land) 400 sq.meters. It has been shown the north portion on the south portion of patta land on the south side of 19.0 meters running north south by the road 12.2 meters to 14.0 meters running east wet alone is shown in violet colour. I humbly submit that there is a distance of 33 metrs in between the proposed dispensing unit and compound wall of Mount Litra CBSC School.

Sd x x x  
Tahsildar, Cuddalore.

Encl: connected records.



2/10  
✓

23

TAMIL NADU POLLUTION CONTROL BOARD

<b>From,</b> Dr. R. Umaiyakunjaram, M.Tech, Ph.D., District Environmental Engineer, Tamil Nadu Pollution Control Board, Plot No A3, SIPCOT Industrial Complex Kudikadu, Cuddalore – 607005.	<b>To,</b> The District Collector, Cuddalore District.
--	--

Lr.No.DEE/TNPCB/CUD/F- 1849/TECH/2023 Dated:04.08.2023.

Sir,

**Sub:** Tamil Nadu Pollution Control Board – O/o. DEE, Cuddalore – Proposed Petrol and Diesel storage and Retail outlet to be located at T.S.No.2241/4,Ward No.3,Block No.58 of Cuddalore Town, Cuddalore Taluk,Cuddalore District on behalf of M/s.Indian Oil Corporation Ltd – Observation and remarks furnished- Regarding.

- Ref:** 1. The CPCB in O.M. No.B-13011/1/2019-20/AQM/10802 -10847 dated 07/01/2020.(copy enclosed)  
2. The District Collector,Cuddalore vide Lr.R.C.No. C1/338526/2022 dated:03/08/2023.

\*\*\*\*\*

In the reference first cited,Central Pollution Control Board has issued guidelines for setting up new petrol pump in compliance of Hon'ble NGT order dated 18/01/2019 in O.A. No.86/2019:Gyanprakash @ Pappu Singh Vs GoI & ors in which the siting criteria states that

"New Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/dispensing units/vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws".

In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential

24

area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

Further, I submit that the Proposed site for Petrol and Diesel storage and Retail outlet located at T.S.No.2241/4, Ward No.3, Block No.58 of Cuddalore Town, Cuddalore Taluk, Cuddalore District was inspected by this office on 04.08.2023 and the following observations were made.

"No schools, hospitals (10 beds and above) and residential areas were located within a radial distance of 30 meters from the dispensing unit of the proposed site. However, one School namely Mount Litera Zee School gate on North side is located at a distance of 33 m to the proposed retail outlet Dispensing unit location and School building is located 39 m to the proposed retail outlet Dispensing unit location".

The Proposed Petrol & Diesel storage and Retail outlet to be located at T.S.No.2241/4, Ward-3, Block-58, of Cuddalore Town, Cuddalore Taluk and District on behalf of M/s. Indian Oil Corporation Ltd satisfies the guidelines issued by the CPCB in O.M. No.B-13011/1/2019-20/AQM/10802 -10847 dated 07/01/2020 for setting up new petrol pump.

Further, as per CPCB letter No.B-29016/ROGW/IPC-VI/2020-21 dated 30.04.2020, the Automobile fuel outlets (only dispensing) facility is exempted from the purview of Consent Management.

This is submitted for favour of kind information please.

  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Cuddalore.

Encl: As above.

Ref: C1/338526/2022  
Dated: 24.08.2023

Collector's Office,  
Cuddalore.

25

**Read:-**

1. Application of Divisional Retail Head, Indian Oil Corporation Ltd., Trichy Division Office Ref: TCHDO/Thirupapuliyur, Dated: 02.11.2022.
2. District Fire Officer, Cuddalore Lr. No. 15098/B2/2022, Dated: 13.12.2022.
3. The Executive Engineer (Water Resource Department), Vellar Basin Division, PWD – Virudhachalam. Lr.No.--/வபி/இவஅ.3/கோ.41(C)/2022, Dated: 13.12.2022.
4. Superintendent of Police, Cuddalore, Lr.No. G1/3536602/2022, Dated: 27.02.2023.
5. Joint Director (Agriculture), Semmandalam, Cuddalore, Lr.No.ஈ2/5620/2023, Dated.09.05.2023.
6. Revenue Divisional Officer, Cuddalore, Lr. No. K.Dis.A2/4557/2022, Dated: 20.01.2023.
7. Assistant Director, District Town and Country Planning, Cuddalore Lr.No.1390/2022/க.மா, Dated.24.03.2023
8. District Environmental Engineer, Tamil Nadu Pollution Control Board Lr.No.DEE/TNPCB/CUD/F-1849/TECH/2023, Dated.04.08.2023
9. Supertending Engineer, Cuddalore Circle, Capperhills, Tamilnadu Generation and Distribution Corporation Limited Letter No. மேபொ/கமிபவ/கட/உ செபொ/மதொஅ/இமிபொ/கோ.கட்டு/அ.எண்.259/23, நாள்.11.08.2023

**NO OBJECTION CERTIFICATE**

[See rule 144]

With reference to the application, dated: **02.11.2022**, submitted by M/s. **Indian Oil Corporation Ltd.**, and in pursuance of rule 144 of the Petroleum Rules, 2002, there is no objection for granting license under the Petroleum Rules, 2002 to M/s. **Indian Oil Corporation Ltd.**, Address; **Trichy Divisional Office, "Triveni" 3<sup>rd</sup> Floor, B-35, Shastri Road, Thillai Nagar, TRICHY- 620 018.** Storage of petroleum products in their premises at **Survey No.2241/4, Ward No.3, Block No.58, Thirupapuliyur, Cuddalore Taluk, Cuddalore District**, Classified as "Wet" Land and an extent of **0.0850 Sq.m.**, of **Karaiyeravettakuppam (MPL), Cuddalore Taluk, Cuddalore District, Tamil Nadu State** as shown in the site plan duly endorsed and enclosed herewith.

**CLASSIFICATION**

**TOTAL QUANTITY**

Petroleum Class "A" (MS)	20,000 Ltrs.
Petroleum Class "B" (HSD)	20,000 Ltrs.

Total of all classes of Petroleum	40,000 Ltrs.
-----------------------------------	--------------

26

1. The following particulars have been considered while issuing this no objection certificate, that -
  - a) Possession of the site by the applicant is lawful and authorization from land owner (or) lease holder for developing premises under these rules for storage of Petroleum Products.
  - b) Interest of Public, specially the facilities like schools, hospitals or proximity to places of public assembly and the mitigating measures, if any is provided.
  - c) Traffic density and impact on traffic.
  - d) Conformity of proposal to the local (or) area development planning.
  - e) Accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies.
  - f) Genuineness of purpose.
  - g) Any other matter pertinent to public safety.
2. The applicant should scrupulously follow all the conditions prescribed in the Annexure enclosed herewith.

**Encl: Annexure**



- To: Indian Oil Corporation Ltd.  
Trichy Divisional Office  
"Triveni" 3<sup>rd</sup> Floor, B-35, Shastri Road,  
Thillai Nagar, Trichy - 620 018.
- Copy To: The Joint Chief Controller of Explosives,  
A & D - Wing, Block 1-8, II<sup>nd</sup> Floor,  
Shastri Bhavan, 26. Haddous Road,  
Nungambakkam, Chennai - 600 006.
- Copy to: Superintendent of Police, Cuddalore.
- Copy to: Revenue Divisional Officer, Cuddalore.
- Copy to: District Fire Officer, Cuddalore.
- Copy to: The Tahsildar, Cuddalore.
- Copy to: The Executive Engineer, Water Resource Organization,  
Vellar Basin Division, Public Works Department,  
Virudhachalam. (to monitor where the conditions are followed by  
the petitioner and send the report)
- Copy to: District Environmental Engineer,  
Tamil Nadu Pollution Control Board, Cuddalore District.
- Copy to: Supertending Engineer, Cuddalore Circle, Capperhills,  
Tamilnadu Generation and Distribution Corporation Limited.

**Annexure**

**Terms & Conditions**

**D.F.O, Fire Department**

1. Necessary licenses should be obtained from other departments concerned.
2. One 50 Kg Trolley Mounted should be fitted.
3. 2 No. of 9 Kg. DCP type fire extinguishers should be fixed for each pump.
4. Four buckets filled with sand should be installed for each pump.
5. Automatic Fire Suppression system and Earthing should be fixed for electric equipments.
6. Store water to extinguish the fire for at least an hour.
7. No smoking boards, help line phone numbers should be displayed.
8. All Workers should be trained with fire safety measures.
9. The fire extinguisher should be maintained with good condition and to use at any situation as per National Building code of India and Government rule.
10. A report should be submitted after completing the constructions for Re - inspection.
11. Any deviation in the above condition the NOC will be automatically stands cancelled.

**E.E, P.W.D.Virudhachalam (W.R.D)**

1. The recommendation of NOC only applicable for Cuddalore District, Cuddalore taluk, Thirupapuliyur wet land area in Survey No.2241/4, Ward.3, Block No.58.
2. A Small bridge should be constructed between the above Survey number and the highway to provide a drainage facility for the flood water during excessive floods.

28

3. R.C.C Small Bridge should be constructed between Survey No.2241/4, Ward.3, Block No.58 and the canal across the highways, at least 1.00 m width, 1.00 m height and full length, at their own cost. The canal should not be closed.
4. The ground level of the bridge to be built should be parallel to the ground level of the other part of the canal.
5. Work should be done without any obstruction or permanent construction work in rainwater drainage area.
6. If any interruption to the free flow of excess water is noticed the NOC is liable to be cancelled without any prior intimation.
7. During the period of heavy floods, the applicant has to build drainage system for the free flow of flood water with their own cost.
8. Except the earmarked Survey No.2241/4, Ward.3, Block No.58 the applicant should not claim rights any other surrounding survey number.
9. Petroleum waste items should not be left in nearby drain.
10. The petitioner should cooperate with the Water Resource Department in the future when it needs the land or makes any changes to the land.
11. Since, the above site is below the level of the road, the hard soil should be raised 2' feet above the level of the road.
12. If any violation noticed on the conditions stipulated in the NOC is liable for cancellation.



*[Handwritten Signature]*  
District Magistrate and District Collector  
Cuddalore District.



Indian Oil Corporation Limited

INVOICE UNDER RULE 11 of Central Excise Rules

We hereby certify that the goods covered by this document have suffered applicable Taxes on clearance

29



Doc.Name TAX INVOICE 20244141B023097  
& number

Form No AC4 31A SAP Entry no. 772434618 Date 31-Oct-23  
Del Mode Road Delivered T.T.No. TN15A0576 Time 21:22  
Cont Code 11039981 Den@15 829.60 Rem.Date/Time  
TDS FUEL AGENCIES

Supplier		CONSIGNEE
Code Name & Address	Tin : 33270460111 4141 (CIN:L23201MH1959GOI011388) Asanur TOP Sy. No: 365/4 (Part) Asanur Village, Ulundurpet Taluk Kallakurichi 606305	361712 (Mob No.-8056041903) SRI AKJ AGENCY INDIAN OIL DERALER WARD NO3 BLOCK NO 8 CUDDALORE 607004 45142 Tamil Nadu
Destn.		
C.E.Regno.		
C.E.Range		
C.E.Division		
C.E Commissionerate		
PAN	AAACI1681G CST: NA LST: NA	AHFPA4122M

Supplier TAN: DELI09652G

PAYER - 361712 SRI AKJ AGENCY

BIO-DIESEL BLENDED HSD EXEMPTION UNDER NOTIFICATION  
11/2017 DT. 30.06.2017, 28/2002 DT. 13.05.2002, 13/2018 DT.  
02.02.2018 & 03/2021 DT. 01.02.2021.

Item	Material Code / Material Description	Quantity	Unit	Rate	Unit	HSN code	Total
10	50750 HSD-BSVI-B5	4.000	KL			2710 20 10	
	BASIC DESTINATION PRICE	4.000	KL	76045.620	KL		304182.48
	JIN6 A/R Vat Payable			11.000	%		33460.07
	ZSST Additional VAT (Amt)			9620.000	KL		38480.00
	Tank no: SUP1 Comp No(s) 3, Density@15: 829.600					Total for material	376122.55
	Sample no: 4141/T004/31102023						
	Bay No.: 1						
	ZRND Rounding Difference						0.45
<b>Total</b>							<b>376123.00</b>

PL - cm	DIP - Cm	QTY - kl
138.0	109.6	4.00
137.7	109.8	4.00
137.7	109.9	4.00



Delivery no. 0545172408 / Sales Order 0368108278

PO ref: 2310311725204246

DUTY PAID

Seal/Lock no: 439 & 440; KEY: BLR T2 439 & BLR T2 440

This document is digitally signed

Signer: HIMANSHU NIGAM  
Date: Tue, Oct 31, 2023 21:22:21 IST

Provisional Balance Subject to reconciliation: 0.00 ( )

0425291715

INR Three lac seventy-six thousand one hundred twenty-three only.	RECEIVED IN GOOD CONDITION		PREPARED BY	PAGE No 1 / 1	Original for Buyer
			00516235		
Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer. PRE-AUTHENTICATED BY	CUSTOMER'S SIGNATURE / SEAL	TRANSPORTER'S AUTH REP SIGNATURE/SEAL	AUTHORISED BY	RELEASED BY	For: INDIAN OIL CORPORATION LTD

REGD.OFFICE: Indian Oil Bhavan, G-9 Ali Yavar Jung Marg, Bandra (EAST) Mumbai - 400051

"Say no to Corruption; Commit to the Nation"

**BEFORE THE NATIONAL  
GREEN TRIBUNAL**

**SOUTHERN ZONE AT  
CHENNAI**

O.A No. 178 of 2023

**REPLY AFFIDAVIT FILED 8<sup>TH</sup>  
RESPONDENT WITH ANNEXURE**

**M/S M. MUTHAPPAN, 522/1982  
S.AJITH, 3479/2023**

**COUNSEL FOR THE 8<sup>TH</sup> RESPONDENT  
Mobile No.94440 26213**